

were discussed in the meeting held on 28th September, 1989. Finance Secretary of the Chandigarh Administration in a meeting held on 7-1-91 reviewed the action taken on the minutes of this meeting.

Agreement between Pepsi Cola International and PEPSI

1133. SHRI RABI RAY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether an agreement has been signed between the Vice President (World Trade) of Pepsi Cola International and the Managing Director of Pepsi Foods Private Ltd., and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b) As per the information furnished by Pepsi Foods Private Limited, an agreement has been signed between the Vice President (World Trade) of Pepsi Cola International and the Managing Director, Pepsi Foods Private Limited. The salient features of the agreement are as follows:—

- (i) Pepsi Co World Trade has advanced \$ 13.6 million against export of goods to be made by Pepsi Foods Private Limited to Pepsi Co World Trade.
- (ii) After every shipment, 90% of the value of the shipment will be adjusted against the advance and balance 10% will be paid by Pepsi Co. World Trade.
- (iii) It is planned that this advance will be utilised fully through exports upto April 30, 1992.
- (iv) The advance will be used for export of goods manufactured by Pepsi Foods Private Ltd. and/or procured by it from third parties.
- (v) In order for Pepsi Foods Private Ltd. to maintain adequate

working capital, Pepsi Co World Trade may replenish the advance from time to time.

Telecast of Language Programme

1135. SHRI YASHWANTRAO PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the names of the languages in which regional language programmes are being telecast by the Delhi Door-darshan;

(b) whether the Government propose to increase the time for telecast of each language programme per week on second channel;

(c) if so, the details thereof; and

(d) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) In the chunk for Regional language programmes Doordarshan Kendra, Delhi telecast programmes in Assamese, Bengali, Oriya, Gujarati, Punjabi, Sindhi, Kashmiri, Marathi, Kannada, Malayalam, Tamil and Telugu. In addition, programmes are also telecast in Nepali, Manipuri, Dogri, Konkani, Sanskrit, Urdu and in various dialects.

(b) to (d) No, Sir, Keeping in view the limited transmission time, at present, there is no proposal to increase the frequency of telecast of language programmes on Second Channel.

[Translation]

Pending Projects of Bihar

1136. SHRI MOHAMMAD ALI ASHRAF FATMI: Will the PRIME MINISTER be pleased to state:

(a) the details of the schemes and projects of Bihar pertaining to Ministry of Chemicals and Fertilizers that

have been pending with the Union Government for a long time for its approval;

(b) the date on which the said projects and schemes/proposals were received by the Union Government from the Government of Bihar; and

(c) the reasons for the delay in according approval to said projects and schemes/proposals by the Union Government and the time by which each project and scheme is likely to be accorded approval?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c) Applications for industrial licences and for projects for the manufacture of various products in Bihar are received from time to time; these are examined and decided upon on techno-economic considerations, in line with existing policies, as part of a continuous process.

[English]

Investment in loss making Public Sector Undertakings

1137. SHRI BHAGEY GOBARDHAN:

SHRI NURUL ISLAM:

Will the PRIME MINISTER be pleased to state:

(a) the names of Central Public Sector Enterprises which have suffered losses during 1987-88, 1988-89 and 1989-90 respectively, the amount of

loss, capital investment and number of employees (regular and casual) in each case;

(b) the names of the chronic loss makers amongst them and the steps taken to rehabilitate them;

(c) whether all such taken-over companies continue to be in the list of the chronic loss makers; and

(d) the action if any, proposed to be taken in regard to chronic loss making public sector enterprises in the changed circumstances after the devaluation.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) Statement I is enclosed.

(b) and (d) The names of chronic loss making PSEs are given in the attached Statement-II. Reviewing of performance of PSEs is a continuous process and enterprise specific action is taken by the concerned administrative Ministry/Department and enterprises to improve the Performance. Some of the important measures taken are financial, managerial and organisational restructuring, technological upgradation, energy conservation, modernisation and rehabilitation, signing of MOU etc. Government have also announced to refer these chronic sick central PSEs which are unlikely to be turned around to BIFR or other similar high level institutions created for this purpose.

(c) No, Sir, 26 out of 46 taken over PSEs have appeared in the above referred list.